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CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 01.05.2012

OA No. 514/2009

Mr. P.N. Jatti, counsel for applicant.
Mr. V.K. Pareek, counsel for respondents.

Learned counsel appearing for the respondents submits that the present Original Application has become infructuous as the relief claimed by the applicant has been granted to him by the respondents, and the respondents have given grade pay to the applicant and has also treated him regular, which has not been disputed by the learned counsel appearing for the applicant, but he prayed that if any grievance remains, the applicant may be given liberty to agitate the same.

In view of the above; the present Original Application stands dismissed as having become infructuous. However, liberty is granted to the applicant to agitate before the appropriate authority, if any grievance still remains.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat